

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Advance Hearing Schedule for the month of August, 2024**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
8.8.2024 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	440/GT/2020	NTPC	Petition for approval of tariff of Kahalgaon STPS Stage-I (840MW) for the period from 01.04.2019 to 31.03.2024(Re- hearing ).
	2.	446/GT/2020	KBUNL	Petition for approval of tariff for the period 2019-24 in respect of MTPS Stage-II (390 MW)(Re- hearing ).
	3.	256/GT/2020	NTPC	Petition for revision of tariff of Talcher Thermal Power Station (460MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise (Re- hearing).
	4.	243/GT/2017	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x250 MW) for the period from Date of Commercial Operation of Unit-1 (i.e. 1.4.2016) to 31.3.2019(Re- hearing ).
	5.	348/GT/2022	NTPC	Petition for determination of tariff on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-II (980MW) in compliance of Revised Emission Standards (Re- hearing ).
	6.	84/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets of Southern & Northern region under project Phase-I- Unified Real Time Dynamic State Measurement (Re- hearing).
	7.	85/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: 2 Nos. 400kV GIS Line bays at Chamera S/s under Northern Region System Strengthening-XLI (NRSS-XLI) (Re- hearing).
	8.	55/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: Navsari (PG) Bhestan 220 kV D/C line (with minimum capacity of 400MVA per circuit), Asset-2: Conversion of 80 MVA fixed line reactor at Boisar end of Aurangabad- Boisar 400 kV D/c line to switchable line reactors along with NGR bypass arrangement and under Western Region System Strengthening Scheme WRSS XXII (Re- hearing)..
	9.	9/TT/2021	PGCIL	Petition for determination of transmission tariff for 2019-24 tariff period in respect of seven assets under "Transmission System for Solar Power Park at Bhadla" in the Northern Region (Received by remand from APTEL).
	10.	154/AT/2024	NHPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of usage charges for 1000 MW Solar Photovoltaic (PV) Power Stations connected to the Inter-State Transmission System and selected through competitive bidding process under Central Public Sector Undertaking (CPSU) Scheme Phase-II (Tranche-III) dated 05.03.2019 as per the Standard Bidding Guidelines of Ministry of Power dated 3.8.2017(Re- hearing).
	11.	119/AT/2024	NTPCREL	Petition under Section 63 of the Electricity Act, 2003 for adoption of usage charges for 1990 MW Solar Photovoltaic (PV) Power Station (Tranche III) connected to the Inter-State Transmission System and selected through competitive bidding process under Central Power Sector Undertaking Scheme Phase-II dated 05.03.2019 as per the Standard Bidding Guidelines of MoP dated 03.08.2017(Re- hearing).

12.	173/MP/2024 along with I.A.Dy.No.363/2024	AEL	Petition under Section 17(3) of the Electricity Act, 2003 read with Regulation 9(21) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 (Interlocutory application for amendments of the Petition).
13.	256/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for the adoption of the tariff of 1500 MW Solar Power Projects (Tranche XIV) connected to the InterState Transmission System (ISTS) and selected through competitive bidding process as per the guidelines dated 28.07.2023 of the Ministry of Power, Government of India.
14.	255/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for the adoption of the tariff of 1500 MW Solar Power Projects (Tranche XIII) connected to the Inter-State Transmissions System (ISTS) and selected through competitive bidding process as per the guidelines dated of the Ministry of Power, Government of India as amended from time to time.
15.	215/TL/2024	RNTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for amendment of existing RTM Transmission Licence to POWERGRID Ramgarh Transmission Limited for Implementation of 1 no. of 220 kV line bay at 400/220 kV Fatehgarh-III PS (Sec-1) for interconnection of BESS of JSW Renew Energy Five Ltd.
16.	37/RC/2024	HPX	Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 19(2) of the CERC (Power Market) Regulations, 2021 and Regulation 11(3) of the CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 seeking approval for certain amendments in Business Rules of Hindustan Power Exchange Limited.
17.	138/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Pilot Projects of 500 MW/1000MWh Standalone Battery Energy Storage Systems in India under Tariff-Based Global Competitive Bidding (ESS-I) process as per the guidelines of the Government of India.
18.	26/RP/2024	SECIL	Petition for review of the order dated 16.5.2024 in Petition No.249/MP/2023 (On admission).
19.	19/RP/2024	RVPNL	Petition for review of the Order dated 20.3.2024 in Petition No. 212/TT/2022 (On admission)
20.	17/RP/2024	RVPNL	Petition for review of the Order dated 14.3.2024 in Petition No. 161/TT/2021 (On admission)
21.	22/RP/2024	PSPCL	Petition for review of order dated 31.3.2024 in Petition No. 96/GT/2020 (On admission).
22.	23/RP/2024	NTPC	Petition for review of order dated 16.4.2024 in Petition No. 450/GT/2020(On admission).
23.	24/RP/2024	NTPC	Petition for review of order dated 24.4.2024 in Petition No. 563/GT/2020(On admission).
24.	25/RP/2024	NTPC	Petition for review of order dated 19.5.2024 in Petition No. 387/GT/2020(On admission).
25.	39/RP/2023	NLCIL	Petition for review of order dated 6.10.2023 in Petition No. 366/GT/2020.
26.	18/RP/2024 alongwith I.A.No.52/2024	KPTCL	Petition for review of the Order dated 21.6.2023 in Petition No. 10/TT/2022(Interlocutory application for condonation of delay in filing the review Petition) (On admission)
27.	14/RP/2024 alaongwith I.A.No.25/2024	NTPC	Petition for review of the Order dated 29.3.2023 in Petition No. 197/GT/2017,364/GT/2020 and 3/GT/2021(Interlocutory application for condonation of delay in filing the review Petition)

				(Interlocutory application for condonation of delay in filing the review Petition) <i>(On admission)</i>
12.8.2024 Monday At 10.30 A.M. Public Hearing		No. L-1 /259/2021/CE RC	Through Online Video Conferencing	Public Hearing on Revision of the mechanism of compensation as set out in the order dated August 13, 2021 in Suo-Motu Petition No. 6/SM/2021 on account of installation of emission control system in compliance of the revised emission standards by the competitively bid Coal based Thermal Power Generating station – Draft order (Suo-motu) thereof.
13.8.2024 Tuesday At 10.30 A.M. Miscellaneous/Genera tion Tariff Petition	1.	Diary No. 477/2024	AXPPL	Petition under Section 79(1) (c) and 79 (1) (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023. To quash the impugned Invoice dated 22.3.2024 for the Month of February 2024, impugned Invoice dated 22.3.2024 for the month of March, 2024 and impugned Invoice dated 2.4.2024 issued for the month of April, 2024 by CTUIL <i>(On admission)</i> .
	2.	272/MP/2024	LHPL	Petition under Section 79 of the Electricity Act, 2003 (hereinafter referred to as the “Act”), invoking the general / inherent regulatory and adjudicatory jurisdiction of this Hon’ble Commission read along with Regulation(s) 41, 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (hereinafter referred to as ‘GNA Regulations’) along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (hereinafter referred to as ‘CoB Regulations’), seeking relief(s) against Central Transmission Utility of India Limited (hereinafter referred to as ‘CTUIL’) in connection with disputes arising in relation to the 160 MW in-principle grant of connectivity to the Petitioner at Davangere district in the State of Karnataka <i>(On admission)</i>
	3.	273/MP/2024	LHPL	Petition under Section 79 of the Electricity Act, 2003 (hereinafter referred to as the “Act”), invoking the general / inherent regulatory and adjudicatory jurisdiction of this Commission read along with Regulation(s) 41, 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (hereinafter referred to as ‘GNA Regulations’) along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (hereinafter referred to as ‘CoB Regulations’), seeking relief(s) against Central Transmission Utility of India Limited (hereinafter referred to as ‘CTUIL’) in connection with disputes arising in relation to the 140 MW in-principle grant of connectivity to the Petitioner at Davangere district in the State of Karnataka <i>(On admission)</i> .
	4.	270/MP/2024 alongwith I.A.No’s 61 &62/2024	LKPL	Petition under Section 79, including Section 79 (1)(c) of the Electricity Act 2003 read with Regulation 41 and 42 of Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking directions upon the Central Transmission Utility of India Limited to grant/ issue GNA to the Petitioner by deferring the furnishing of Conn-BG till 30.06.2025( Interlocutory application for urgent listing and interim reliefs) <i>(On admission)</i> .
	5.	216/MP/2024 alongwith I.A. Diary No.502/2024	RSVPL	Petition under Section 79 of the Electricity Act, 2003 challenging the levy of Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and

			losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (Interlocutory application for urgent listing and interim reliefs) ( <i>On admission</i> ).
6.	172/TL/2024	AKTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Ananthpuram Kurnool Transmission Limited for Implementation of 3 nos. of 400kV line bays at Ananthpuram PS for integration of RE generation projects under Regulated Tariff Mechanism (RTM) mode.
7.	132/MP/2024	RIL	Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 4.1 and 5.6 of the General Network Access Regulations, 2022, thereby imploring this Commission to exercise its regulatory powers, for the purpose of facilitating the Petitioner to obtain connectivity of its Wind and Solar hybrid power plant of 254.5 MW to the ISTS/CTU network at nearest receiving sub-station located at Petitioner's oil refinery located at 50 KMs from the project site i.e., Moti Khavadi, Jamnagar, Gujarat.
8.	161/MP/2024	RIL	Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 15.1 and 23.1 read with 4.1 and 17.1 of the General Network Access Regulations, 2022, thereby imploring this Commission to exercise its regulatory powers, for the purpose of facilitating the Petitioner's subsidiaries and group companies in utilizing the existing GNA/ connectivity of the Petitioner at Jam Khambhaliya ISTS substation, in part or full
9.	17/MP/2023	JPL	Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Article 13 and Article 17 of the Power Purchase Agreement dated 7.8.2008 (as amended vide amendment agreements dated 17.9.2008 and 27.5.2022) executed between the Petitioner and Uttar Haryana Bijli Vitran Nigam Limited & Dakshin Haryana Bijli Vitran Nigam Limited; as well as Article 13 and Article 17 of the Power Purchase Agreement dated 20.01.2009 (as amended vide amendment agreement dated 21.10.2010) between the Petitioner and Tata Power Trading Company Limited; inter alia seeking approval of Change in Law event, i.e., enactment of the Integrated Goods and Services Tax Act, 2017, the Central Goods and Services Tax Act, 2017, the State Goods And Services Tax Act, 2017, and the Union Territory Goods and Services Tax Act 2017; and compensation for additional expenses incurred by the Petitioner with respect to operation and maintenance of the Project on account of the same along with carrying cost.
10.	301/MP/2023	LVTPL	Petition under Section 63 and 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 inter alia seeking recovery of transmission charges due to the Petitioner.
11.	357/MP/2023	KSEBL	Petition under Section 79 (1)(a) and 79(1)(f) of the Electricity Act, 2003 along with CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulation 2020 as amended in the matter of fixation of final tariff for the 92 MW floating solar Photo Voltaic Plant at Rajiv Gandhi Combined Cycle Power Project

			(RGCCP), Kayamkulam, Kerala.
12.	356/MP/2023	KSEB	Petition under Section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 and Regulation 36 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, seeking clarification on the date upto which interest is applicable for the arrear of tariff payable in six monthly instalments as per the tariff orders
13.	192/MP/2023 alongwith I.A. Nos. 76 &83/2023	BALCO	Petition under Section 79, including 79 (1)(c), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, in order to allow the said Petitioner to convert and continue its old connectivity under the new regime without the need of applying for GNA. In the alternative, if open access is to be availed by the Petitioner as a pre- condition for continuing its connectivity, then the same be permitted alongwith T-GNARE (Interlocutory application for interim reliefs and amendments of the Petition).
14.	125/MP/2024	NDMC	Petition under Sections 79(1)(f) of the Electricity Act, 2003 read with Regulation 17 of CERC (Terms and Conditions of Tariff), Regulations, 2019--Interlocutory Application seeking interim order staying the demand raised by the Respondent NTPC vide invoice dated 22.12.2023 and restrain the Respondent from raising invoices on the Petitioner/ Applicant in rests of Dadri-I Plant for the period from 1.12.2020 onwards (Received by remand).
15.	54/MP/2019	TRN-EPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013(re-Hearing).
16.	140/MP/2019	TRN-EPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013 (re-Hearing).
17.	361/GT/2020	PPCL	Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 after truing up for Pragati-III CCPS (1371.2 MW) power plant.
18.	376/GT/2020	PPCL	Petition for determination of tariff of Pragati-III CCPS (1371.2 MW) for the period 1.4.2019 to 31.3.2024.
19.	2/GT/2024	NTPC	Petition for approval of tariff of Nabinagar STPS Stage-I (3x660 MW) from COD of Unit-1 (06.09.2019) to 31.3.2024.
20.	66/GT/2024	NTPC	Petition for determination of project specific leveled tariff for 92 MW floating solar Photo Voltaic Plants in two phases (first phase 22 MW and second phase 70 MW) at Rajiv Gandhi Combined Cycle Power Project (RGCCP), Kayamkulam, Kerala.
21.	74/GT/2024	NTPC	Petition for approval of tariff of Barh Super Thermal Power Station Stage-II (1320 MW) for the period from 1.4.2019 to 31.3.2024
22.	130/GT/2014	NTPC	Petition for approval of tariff of Barh Super thermal Power Station Stage-II (2x660 MW) for the period from anticipated Date of Commercial operation of 1st Unit (Unit-IV) to 31.3.2019.
23.	189/GT/2020	NTPC	Petition for approval of tariff of Barauni Thermal Power Station Stage-I (220 MW) for the period from 01.04.2019 to 31.03.2024.
24.	60/GT/2024	THDCIL	Petition seeking revision of tariff of Koteshwar Hydro Electric Project (KHEP) (4x100MW) for the period 01.04.2019 to 31.3.2024.
25.	136/GT/2024	SECIL	Petition for determination of project specific tariff in respect 1.7 MW Solar PV Power Plant with 1.4 MWh of battery energy storage system of Solar Energy Corporation of India Limited at Union Territory, Lakshadweep of for a period of 25 years

14.8.2024 Wednesday At 10.30 A.M. Public Hearing		No. L-1/265/ 2022/CERC	Through online Video Conferencing	Public hearing on Draft Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024
20.8.2024 Tuesday At 10.30 A.M. Miscellaneous/ Transmission tariff Petitions	1.	276/MP/2024 alongwith I.A.No.67/2024	MSEDCL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeking quashing of invoices raised by the Respondent No. 1 on the Petitioner for being void, illegal and non-est, and seeking appropriate directions against the Respondent No. 1 to withdraw the invoices uploaded on the PRAAPTI portal and restraining it from issuing or uploading any further invoices on the said portal and from taking any coercive actions in furtherance of such invoices, including by way of seeking regulation of open access under the Electricity (Late Payment Surcharge and Related Matters) Rules, 2022. <i>(Interlocutory application for interim relief).</i>
	2.	13/MP/2021	PSITSL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 31.08.2015, related to Strengthening of Transmission System beyond Vemagiri (Received by Remand)
	3.	272/MP/2024	LHPL	Petition under Section 79 of the Electricity Act, 2003 (hereinafter referred to as the "Act"), invoking the general / inherent regulatory and adjudicatory jurisdiction of this Hon'ble Commission read along with Regulation(s) 41, 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (hereinafter referred to as 'GNA Regulations') along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (hereinafter referred to as 'CoB Regulations'), seeking relief(s) against Central Transmission Utility of India Limited (hereinafter referred to as 'CTUIL') in connection with disputes arising in relation to the 160 MW in-principle grant of connectivity to the Petitioner at Davangere district in the State of Karnataka.
	4.	273/MP/2024	LHPL	Petition under Section 79 of the Electricity Act, 2003 (hereinafter referred to as the "Act"), invoking the general / inherent regulatory and adjudicatory jurisdiction of this Commission read along with Regulation(s) 41, 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (hereinafter referred to as 'GNA Regulations') along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (hereinafter referred to as 'CoB Regulations'), seeking relief(s) against Central Transmission Utility of India Limited (hereinafter referred to as 'CTUIL') in connection with disputes arising in relation to the 140 MW in-principle grant of connectivity to the Petitioner at Davangere district in the State of Karnataka.
	5.	74/MP/2023	JITPL	Petition under Sections 79 of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law in terms of the definition of "Change in Law" as provided under Article 26, read with Article 21 of the Agreements for Procurement of Power (APPs) executed between the Petitioner and the Respondents, and the supplementary agreements executed between

			the Petitioner and the Respondents.
6.	172/TL/2024	AKTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Ananthpuram Kurnool Transmission Limited for Implementation of 3 nos. of 400kV line bays at Ananthpuram PS for integration of RE generation projects under Regulated Tariff Mechanism (RTM) mode.
7.	363/MP/2023	DVC	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 72 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for seeking in principle? Approval of additional capital expenditure for Renovation and Augmentation of T&D System (Phase-I).
8.	366/MP/2023	DVC	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 72 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for seeking approval of additional capital expenditure for setting up of the Administrative Building of the Petitioner.
9.	41/MP/2024	NKTL	Petition under Sections 79 of the Electricity Act, 2003, read with Articles 11, 12 and 16 of the Transmission Services Agreement dated 14.03.2016, seeking extension of Scheduled Commercial Date of Operation (SCOD) of North Karan Pura- Chandwa (Jharkhand) 400 kV D/c transmission line ,400/220 kV, 2x500 MVA sub-station at Dhanbad and LILO of both circuits of Ranchi-Maithon RB 400 kV D/c line at Dhanbad and compensation on account of occurrence of Force Majeure, Change in Law and Change in Scope events, and other consequential reliefs.
10.	204/MP/2023	MWDPL	Petition under Section 79 of the Electricity Act, 2003 for approval of Change in Law on account of financial/ commercial impact of the Change in Law and increase in the rate of Goods and Services Tax from 5% to 12 % by way of Notification No. 8/2021-Central Tax (Rate) dated 30.9.2021 issued by Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement executed with Solar Energy Corporation of India Limited.
11.	236/TD/2024	JGPTPL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.
12.	200/TL/2024	KTLL	Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 seeking grant of Transmission License for Kallam Transco Limited.
13.	367/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2024 for Asset ?1: 02 nos. 220 kV Line bays at Navsari Sub-station (GIS) (for Navsari-Bhestan 220kV D/c line), Asset 2: 1x125MVA,400kV Bus Reactor at Vododara Sub-Station along with associated 400kV bus reactor bay and Asset-3: 01 number 400 kV Line bay at 400

			kV Vadodara (GIS) Sub-station under Transmission System associated with DGEN TPS (1200 MW) of Torrent Power Limited.
14.	369/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for transmission Asset: Replacement of 1X250 MVA, 400/220 kV ICT at 765/400/220 kV Moga (PG) Substation with 1X500 MVA, 400/220kV ICT along with associated works at 220kV level under Replacement of 1X250 MVA, 400/220 kV ICT at 765/400/220 kV Moga (PG) Substation with 1x500 MVA, 400/220kV ICT along with associated works at 220kV level.
15.	370/TT/2023	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31-3-2024 for Asset-1: Addition of 1x500MVA, 400/230 kV ICT (5th) along with associated bays & equipment's at Tuticorin-II GIS Sub-station & Asset-2: Addition of 1x500MVA, 400/230 kV ICT (4th) along with associated bays & equipment's at Tuticorin-II GIS Substation under Evacuation of RE in Tirunelveli and Tuticorin wind energy zone (Tamil N&#257; du)500MW in Southern Region
16.	389/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Transmission Asset: 500MVA, 400/220kV ICT-8 along with associated 400kV and 220kV bays at Bhadla Substation under Implementation of the 1x500MVA, 400/220kV ICT (8th) at Bhadla Pooling Station Scheme in Northern Region.
17.	390/TT/2023	PGCIL	Petition for determination of transmission tariff from proposed DOCO to 31-3-2024 for Asset-I: 400kV D/C Mohindergarh-Bhiwani TL along with communication equipment at both ends and OPGW in place of one earth wire under Northern region System Strengthening Scheme (NRSSS)-XXXV scheme in Northern Region and Asset-II: 02 Nos. 400kV Line bays at Bhiwani (POWERGRID) sub-station under Construction of two Nos. 400kV Line bays at Bhiwani (POWERGRID) Sub-station scheme in Northern Region.
18.	391/TT/2023	PGCIL	Petition for determination of tariff & truing up of transmission tariff for 2014-19 tariff block for Asset-1 and Determination of transmission tariff for 2019-24 tariff block for Asset-1 and from DOCO to 31-3-2024 for Asset 2 to Asset 15 under Establishment of Fibre Optic Communication System in Northern Region under fibre optic expansion project (Additional Requirement).
19.	392/TT/2023	PGCIL	Petition for determination of transmission tariff from proposed DOCO to 31-3-2024 for Asset I- LILO of Palatana Surajmaninagar (ISTS) 400 kV D/C line at 400/132 kV Surajmaninagar (TSECL) Sub-station under Project "Transmission System for North Eastern Region Strengthening Scheme-XIV".
20.	359/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset (01 nos) under Northern Region System Strengthening - XL in Northern Region.
21.	7/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset A :- 2 Nos 400kV Line Bays at 400 kV Mapusa S/s (For termination of Xeldem Mapusa 400kV D/c (Quad) Line, (Line under TBCB)). Asset B :- 1x80MVAR, 420kV fixed line reactor along with 500 Ohms NGR and its auxiliaries at Narendra (New) (Kudgi GIS) S/s. [for Narendra (New) Xeldem 400kV Quad line formed after LILO of one circuit of Narendra (Existing) Narendra (New) 400kV D/c quad line at Xeldem] under POWERGRID works Associated with Additional 400KV feed to Goa (Re-hearing).



	22.	337/TT/2022	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31-03-2024 for Transmission Asset under Transmission System for Transfer of Power from generation projects in Sikkim to NR/WR (part B1)" in Eastern Region
	23.	309/TT/2023	WBSETCL	Petition for determination of tariff of the deemed inter-State Transmission Lines owned by West Bengal State Electricity Transmission Company Limited with the transmission system operated by Central Transmission Utility of India limited in terms of Commission's order dated 5.9.2018 in petition no. 07/suo-motu/2017 for inclusion in PoC Transmission Charges for the period FY-2014-15 to FY- 2018-19
	24.	324/TT/2023	WBSETCL	Petition for determination of transmission tariff of the Deemed Inter-State Transmission Lines owned by West Bengal State Electricity Transmission Company Limited with the Transmission System Operated by Central Transmission Utility of India Limited for Inclusion in PoC Transmission Charges for the period Fy 2019-20 to Fy 2023-24.
	25.	134/TT/2023	UPPTCL	Petition for truing up transmission tariff for 2014-19 Tariff Block and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations' 2019 for determination of Transmission Tariff for 2019-24 Tariff Block for in respect of Uttar Pradesh Power Transmission Corporation Limited (UPPTCL) owned Transmission Lines/System conveying electricity to other States.
	26.	353/TT/2023	KPTCL	Petition for claiming of Yearly Transmission Charges for 9 Nos. of 220kV lines for FY 21, owned by KPTCL certified as carrying Inter-state Power by SRPC.
	27.	320/TT/2023	DVC	Petition for approval of tariff for New T&D Element namely - (a) 220 kV DSTPS Sub-Station along with D/C LILO Lines to DSTPS , (b) 220 kV Transmission Line [210 KM S/C MTPS-Ramgarh Line] , (c) 220 kV Transmission Line [230 KM S/C MTPS-Ranchi (PG) Line & One No. Bay at Ranchi (PG) end], and (d) 220 kV Transmission Line [95 KM S/C Ramgarh-Ranchi (PG) Line & One No. Bay at Ranchi (PG) end].
	28.	285/TT/2023	AEGCL	Petition for approval of transmission tariff for natural inter-state and incidental lines for FY- 2019-20 to FY-2023-24
	29.	287/TT/2023	AEGCL	Petition for approval of transmission tariff for natural inter-state and incidental lines for FY- 2019-20 to FY-2023-24
20.8.2024 Tuesday At 2.30 P.M. Transmission Tariff Petitions	30.	173/TT/2021 alongwith I.A.No.92/2023	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW (Pole-II) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) and Asset-2: 800kV 1500 MW (Pole-III) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System? in Southern Regional grid. (Interlocutory application seeking directions under Section 94(2) of the Electricity Act, 2003 read with Regulation 68 of the Central Electricity Regulatory Commission (Conduct of Business Regulations, 1999) on behalf of the Petitioner – Power Grid Corporation of India Limited.
	31.	242/TT/2021 alongwith I.A.No.91/2023	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW (Pole-IV) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station)

				under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System in Southern Regionalgrid (Interlocutory application seeking directions)
22.8.2024 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	83/MP/2024	POSOCO	Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 and in compliance to the Central Electricity Regulatory Commission order dated 28.03.2023 for approval of Performance Linked Incentive for NLDC and RLDCs for the Financial Year 2022-23 ( <i>On admission</i> )
	2.	275/MP/2024 alongwith I.A.No's 63 & 64/2024	JGEPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, filed pursuant to the liberty granted by this Commission vide order dated 2.8.2024 in Petition No. 193/AT/2024, seeking declaration that (i) Petitioner's bid dated 17.9.2023 stands expired on 30.6.2024 and Petitioner is not required to execute PPA with Respondent No. 1 and (ii) directions to Respondent No. 2 for return of the Bank Guarantee deposited by Petitioner towards Earnest Money Deposit( Interlocutory applications for urgent listing and seeking interim directions) ( <i>On admission</i> ).
	3.	161/MP/2022	CEPL	Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/ TANGEDCO under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003( <i>Re- hearing</i> ).
	4.	162/MP/2022	IL&FS	Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking pass through of actual energy charges for the power supplied to the Respondent Nos. 1/ TANGEDCO under the Power Purchase Agreement dated 12.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003( <i>Re- hearing</i> )..
	5.	75/MP/2023	CEPL	Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 read-with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 seeking recovery of Energy Charges from Respondent No. 1/ TANGEDCO for the power procured in the month of December, 2022, in terms of the Directions issued by the Ministry of Power, Government of India ( <i>Re-hearing</i> ).
	6.	137/MP/2023	IL&FS	Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 read with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 seeking recovery of Energy Charges from Respondent No. 1/ TANGEDCO for the power procured in the month of December, 2022, in terms of the Directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003( <i>Re- hearing</i> ).
	7.	179/MP/2023	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of

			Business Regulations 1999 inter alia seeking a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.3.2023 to 16.6.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003( <i>Re-hearing</i> ).
8.	269/MP/2018 alongwith I.A.No.22 &26/2024	APL	Petition under Section 142 of the Electricity Act, 2003, for noncompliance of the Commission's direction dated 28.9.2017 in Petition No. 97/MP/2017(Interlocutory application to bring on record additional information and modification of RoP dated 21.2.2024) (Remand matter).
9.	259/MP/2024 alongwith I.A.No.59/2024	ACME	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022(Interlocutory application seeking interim reliefs).
10.	116/TL/2024	BTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Bidar Transmission Limited ( <i>Re-hearing</i> ).
11.	170/TD/2024	SPTPL	Petition for down-gradation of Inter-State Trading License under the Central Electricity Regulatory Commission (Procedures, Terms and Conditions for Grant of trading license and other related matters) Regulations, 2020 ("2020 Regulations")
12.	88/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff for procurement of 1500 MW power from ISTS-connected Solar PV Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process notified by the Ministry of Power, Government of India vide its Gazette Notification dated 28.7.2023
13.	223/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for procurement of power from the 1500 MW ISTS-Connected Solar PV Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects, MOP, GOI dated 28.07.2023 and its amendments thereof.
14.	348/MP/2023	ARE4L	Petition under Section 79, including 79(1)(b), 79(1)(f) & 79(1)(k) of the Electricity Act, 2003 seeking a declaration that the bid process initiated by Solar Energy Corporation of India Limited (SECI) alongwith the Power Purchase Agreement (PPA) dated 30.12.2022, executed in terms thereof is a nullity.
15.	377/MP/2023	SPPL	Petition under Section 79(1)(b) & 79(1)(f) of the Electricity Act, 2003 (hereinafter referred to as "Electricity Act") seeking carrying cost / interest / discounting factor on the additional capital expenditure incurred by the Petitioner due to introduction of the Central Goods and Services Act, 2017, the Integrated Goods and Services Tax Act, 2017 & State Goods and Services Act, 2017, pursuant to the Orders dated 23.8.2022 & 25.11.2022 in Petition No. 52/MP/2019 and Order dated 20.8.2021 in Petition No. 536/MP/2020.
16.	372/MP/2023	MJTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Regulation 86 of the

				Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 17.11.2016, related to 765 kV Strengthening in Eastern Region (ERSS-XVIII).
	17.	338/MP/2022	DIL	Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 14.3.1 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013, seeking refund of the amount wrongfully deducted by Tamil Nadu Generation and Distribution Corporation Limited along with the applicable Carrying Cost, towards the Change in Law compensation payable to Dhariwal Infrastructure Limited.
	18.	42/MP/2024 alongwith I.A. Nos.14/2024 & Dy.No. 518/2024	JSWREL	Petition under Sections 79(1)(c) and 79(1)(f), of the Electricity Act, 2003 and all other enabling provisions (Interlocutory application for interim reliefs and I.A. moved by Karur Transmission Limited for appropriate direction).
	19.	240/MP/2024 alongwith I.A.No.56/2024	AEPL	Petition under Section 79(1) (c) (f) of the Electricity Act,2003 and seeking to direct CTUIL to split the connectivity of the Petitioner's Project to avail the available margins of 350MW in Bhadla-II PS, 350 MW in Bhadla-III PS and the remaining capacity of 300MW in Bhadla-IV PS on the basis of its priority as per its original Connectivity Application dated 7.12.2023(Interlocutory application for interim reliefs).
	20.	155/MP/2022	IR	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.
	21.	194/MP/2022	JIPTL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.
	22.	223/MP/2022	NLC	Petition seeking approval for Lignite Input Price for the period 01.04.2019 to 31.03.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations 2021.
	23.	11/MP/2024	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of Renewable Energy Certificates single sided reverse auction contract, Renewable Energy Certificates single sided forward auction contract and continuous matching mechanism for REC trading.
28.8.2024 Wednesday At 10.30 A.M. Miscellaneous/ Transmission tariff Petitions	1.	282/MP/2024 alongwith I.A.No.70/2024	HRPL	Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 along with Regulation 65-68 of the CERC (Conduct of Business) Regulations, 2023 seeking reliefs(s) against the Central Transmission Utility of India Limited in connection with the 160 MW Connectivity at Koppal District in State of Karnataka, granted to the Petitioner( Interlocutory application for interim directions) (On admission)

2.	46/MP/2024	NHPC	Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of the generating station during the FY 2021-22 in respect of Parbati-III Power Station.
3.	65/MP/2024	HPPC	Petition under Section 79 (1)(b) of the Electricity Act, 2003 seeking approval of this Commission for the Supplemental Power Purchase Agreements dated 28.2.2023.
4.	67/MP/2024	MPL	Petition under Section 79(1)(f) read with relevant provisions of the Electricity Act, 2003 ("the Act") and Regulation 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 ("COB Regulations, 1999") seeking compliance of the Order dated 12.1.2023 in Petition No. 221/MP/202.
5.	80/MP/2024	KSKMPL	Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of claims towards cost of Fly Ash Transportation, and Carrying Cost for the Change in Law claims allowed in favour of the Petitioner and claim for Evacuation Facility Charges in terms of the provisions of Power Purchase Agreement dated 26.02.2014 as amended on 23.01.2018; Power Purchase Agreement dated 27.11.2013 and Power Purchase Agreement dated 31.07.2012 as amended from time to time.
6.	92/MP/2024 alongwith I.A.Nos. 35&36/2024	ISPL	Petition under Section 79 (1) (c), (f) and (k) of the Electricity Act, 2003 read with Regulation 41& 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 for an inappropriate decision on the submission of Payment on Order Instrument in lieu of Connectivity Bank Guarantee (Interlocutory application for extension of time and impleadment of India Renewable Energy Development Agency as party) .
7.	1/TD/2024	RSPL	Application for grant of trading licence under Regulation of Trading Licence.
8.	235/AT/2024	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 900 Wind Solar Hybrid Power Projects (Tranche-VII) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India.
9.	372/MP/2022 alongwith I.A.No.71/2024	SESPL	Petition under Section 79(1)(c) & Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant Of Connectivity, Long Term And Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009 along with Regulation 24 and 111 of the Central Electricity Regulatory Commission (Conduct Of Business) Regulations, 1999 challenging the levy of relinquishment charges by Power Grid Corporation of India Limited along with return of construction phase bank guarantee( Interlocutory application for interim reliefs) (Re- hearing).
10.	57/TT/2023	BBMB	Petition for determination of tariff of the Transmission assets operated and managed by Bhakra Beas Management Board (BBMB) and the SLDC Charges for the control period 1.04.2019 to 31.03.2024(Re- hearing).
11.	82/TT/2022	MSETCL	Petition for truing up transmission tariff for 2014-19 Tariff Block and for determination of transmission tariff for 2019-24 Tariff Block for in respect of Maharashtra State Electricity

			Transmission Company Limited (MSETCL) owned Transmission Lines/System conveying electricity to other States ( <i>Re- hearing</i> ).
12.	87/TT/2023	PGCIL	Petition for determination and approval of transmission tariff for Transmission Assets under 220 kV Srinagar-Leh Transmission System (SLTS) from 31.10.2019 to 31.3.2024.
13.	73/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset 1- 09 Nos. of Central Sector Communication Links,Asset 2- 01 Nos. of Central Sector Communication Links ,Asset 3 -09 Nos. of State Sector Communication Links,) Asset 4- 03 Nos. of State Sector Communication Links, Asset 5 -02 Nos. of State Sector Communication Links and Asset 6 -05 Nos. of State Sector Communication Links under Project- Establishment of Fiber Optic Communication system under wide band Communication expansion plan in North Eastern region( <i>Re- hearing</i> ).
14.	328/TT/2023	PGCIL	Petition for determination of transmission tariff from Proposed DOCO to 31-3-2024 for Transmission Assets under Establishment of 220/66kV, 2x160MVA GIS S/s at UT Chandigarh along with 220kV D/c line from Chandigarh GIS to 400/220kV Panchkula (PG) Sub- station( <i>Re- hearing</i> ).
15.	360/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Asset: Replacement of 1x315 MVA, 400/220kV ICT (ICT-1) at 400/220kV Ludhiana (PG) Substation with 1x500MVA, 400/220kV ICT under Replacement of 1x315 MVA 400/220kV ICT (ICT- 1) at 400/220kV Ludhiana (PG) S/s with 1x500MVA 400/220kV ICT.
16.	361/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2019 for Asset-1: LILO of 400kV S/C Neelmangla-Hoody Transmission Line at new 400/220kV GIS Substation at Yelahanka with 1x63 MVAr 420kV Bus Reactor along with associated bays and equipment and Asset-2: 2x500MVA, 400/220kV ICT's along with associated bays and equipment at 400/220kV Yelahanka Substation under System Strengthening XII in Southern Region ( <i>By Remand</i> ).
17.	93/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block Transmission system associated with System strengthening -XII in Southern Region ( <i>By Remand</i> ).
18.	85/TT/2024	PGCIL	Petition for determination of transmission tariff from Anticipated DOCO to 31-03-2024 for 03 Nos of Assets under Augmentation of Transformation Capacity in Southern Region.
19.	90/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Asset: 1x500MVA, 400/220kV ICT (3rd) at 400/220kV Sohawal (PG) Substation under 1x500MVA, 400/220kV ICT Augmentation (3rd) at Sohawal (PG) under System Strengthening.
20.	94/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2024 for Asset 1- Reconductoring of 400kV Kolhapur (PG) Kolhapur (MSETCL) TL - Ckt 1 along with upgradation of 400kV bays at Kolhapur(MSETCL) substation and Asset 2- Reconductoring of 400kV Kolhapur (PG) Kolhapur (MSETCL) TL - Ckt 2 along with upgradation of 400kV bays at Kolhapur(MSETCL) substation under Transmission system strengthening beyond Kolhapur for export of

				power from Solar & Wind energy zones in Southern Region - Re-conductoring of Kolhapur (PG) - Kolhapur 400 kV D/c line.
	21.	95/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2024 for combined assets under Reliable Communication Scheme under Central Sector for Western Region.
	22.	96/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Asset-1: Phase -I Unified Real Time Dynamic State Measurement (URTDSM) For NLDC, Backup NLDC and NTAMC System-Phase -I Unified Real Time Dynamic State Measurement (URTDSM) For NLDC, Backup NLDC And NTAMC System-Phasor Data Concentrator (PDC) At NLDC, Backup NLDC And NTAMC System and Asset-2: URTDSM System (Control Center equipment, PMUs and associated equipment integrated and commissioned at ERLDC (07 PMUs) under Phase-I- Unified Real Time Dynamic State Measurement (URTDSM)
29.8.2024 Thursday At 10.30 A.M. Review Petitions	1.	226/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff of 1500 MW Wind-Solar Hybrid Power Projects Connected to the Inter-State Transmission System (ISTS) and selected through a Competitive Bidding Process as per the guidelines dated 21.8.2023 of the Ministry of Power, Government of India as amended from time to time.
	2.	356/MP/2023	KSEB	Petition under Section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 and Regulation 36 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, seeking clarification on the date upto which interest is applicable for the arrear of tariff payable in six monthly instalments as per the tariff orders
	3.	97/MP/2022 alongwith I.A.Nos. 15/2022 & 68/2024	ADHPL	Petition under Section 79(1)(c), 79(1) (f) and 79(1)(k) of the Electricity Act, 2003 inter alia challenging firstly, the computation of relinquishment charges determined by Central Transmission Utility; and secondly, the methodology published by CTU for determining relinquishment charges pursuant to order dated 8.2.2019 in 92/MP/2015 (Interlocutory application for interim reliefs).
	4.	17/MP/2023	JPL	Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Article 13 and Article 17 of the Power Purchase Agreement dated 7.8.2008 (as amended vide amendment agreements dated 17.9.2008 and 27.5.2022) executed between the Petitioner and Uttar Haryana Bijli Vitran Nigam Limited & Dakshin Haryana Bijli Vitran Nigam Limited; as well as Article 13 and Article 17 of the Power Purchase Agreement dated 20.01.2009 (as amended vide amendment agreement dated 21.10.2010) between the Petitioner and Tata Power Trading Company Limited; inter alia seeking approval of Change in Law event, i.e., enactment of the Integrated Goods and Services Tax Act, 2017, the Central Goods and Services Tax Act, 2017, the State Goods And Services Tax Act, 2017, and the Union Territory Goods and Services Tax Act 2017; and compensation for additional expenses incurred by the Petitioner with respect to operation and maintenance of the Project on account of the same along with carrying cos(Part-heard).

5.	256/GT/2020	NTPC	Petition for revision of tariff of Talcher Thermal Power Station (460MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise (Re- hearing).
6.	173/TT/2021 alongwith I.A.No.92/2023	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW (Pole-II) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) and Asset-2: 800kV 1500 MW (Pole-III) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System? in Southern Regional grid. (Interlocutory application seeking directions under Section 94(2) of the Electricity Act, 2003 read with Regulation 68 of the Central Electricity Regulatory Commission (Conduct of Business Regulations, 1999) on behalf of the Petitioner – Power Grid Corporation of India Limited.
7.	242/TT/2021 alongwith I.A.No.91/2023	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW (Pole-IV) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System in Southern Regional grid (Interlocutory application seeking directions)
8.	316/MP/2023	HPPCL	Petition under section 79(1)(c) read with Regulations 18, 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, for exclusion of drawl of BBMB from the deemed general network access quantum of the State of Haryana.
9.	284/MP/2023 alongwith I.A.No. 72/2023	PSPCL	Petition for exclusion of drawal of BBMB from the deemed General Network Access quantum of the State of Punjab (Interlocutory application for interim reliefs).
10.	262/TL/2023	JSWHEL	Application for transmission licence in respect of Karcham Wangtoo Jhakri portion of Baspa Jhakri D/C transmission line.
11.	3/RP/2024	PSPCL	Petition seeking review of Order dated 22.9.2023 in Petition 11/SM/2023.
12.	4/RP/2024 alongwith I.A.No.1/2024	HPPC	Petition seeking review of Order dated 22.9.2023 in Petition 11/SM/2023(Interlocutory application for condonation of delay
13.	20/RP/2024	CTUIL	Petition for review of Order dated 30.04.2024 in Petition No 114/MP/2023 (On admission)
14.	32/RP/2023	JPL	Petition seeking review of order dated 1.8.2023 in Petition No. 258/MP/2019.
15.	7/RP/2024	GMRETL	Petition for review of the order dated 8.1.2024 in Petition No. 114/MP/2019.
16.	10/RP/2024	NTPC	Petition for review of the order dated 11.1.2024 in Petition No. 391/GT/2020.
17.	8/RP/2024	NTPC	Petition for review of the order dated 13.11.2023, in Petition No. 238/GT/2020.
18.	6/RP/2024	NHPC	Petition for review of the Order dated 8.12.2023 in Petition No.223/GT/2021.
19.	11/RP/2024	BRBCL	Petition for review of the order dated 20.1.2024 in Petition No. 23/GT/2017 for Nabinagar Thermal Power Project from COD of Unit-1 to 31.03.2019
20.	12/RP/2024	GRIDCO	Petition for review of the order dated 11.1.2024 in Petition No. 391/GT/2020.



	21.	34/RP/2023	NTPC	Petition for review of the Order dated 26.7.2023 in Petition No. 237/GT/2020.
	22.	38/RP/2023	NTPC	Petition for review of the Order dated 8.2.2023 in Petition No. 252/MP/2021.

By Order of the Commission  
Sd/-  
Tara Dutt Pant  
Joint Chief (Legal)  
28.8.2024